



2026:AHC-LKO:17308-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 214 of 2026

Ravi Kumar

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Chief Secy. Lko.
And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Manoj Kumar Mishra, Ajay Kumar Verma, Hari Krishna Chaubey, Shubham Kumar Verma
Counsel for Respondent(s)	: C.S.C., Ayush Chaudhary

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Manoj Kumar Mishra, learned counsel for the petitioner, Shri Kumar Sambhav, learned Additional Chief Standing Counsel for the State and Shri Rakesh Chaudhary, learned Senior Advocate assisted by Shri Ayush Chaudhary, learned counsel for the opposite party no. 10.
2. We find that the petitioner seeks removal of encroachment, however, he has not impleaded the alleged encroachers, especially as, according to the learned Additional Chief Standing Counsel, in respect of the some land proceedings under Section 67 of the U.P. Revenue Code, 2006 are underway while in respect of others appropriate proceedings are proposed to be undertaken for removal of encroachment.
3. At this stage learned counsel for the petitioner seeks permission to withdraw this writ petition with liberty to file a fresh if there is a cause.
4. The writ petition is **disposed of** accordingly.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

March 10, 2026

R.K.P.